

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines

...Appellant

V/s.

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Ms. Divya Chaturvedi and Mr. Kunal Singh, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari & Mr. Gautam Chawla, Advocates for MIAL

Mr. Sukumar Pattjoshi, Sr. Advocate with Ms. Amrita Panda, Advocates for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
03rd October, 2013

The counsel appearing for the Appellant seeks time to file rejoinders to the replies filed by Respondent No. 1 (AERA) and Respondent No.2 (MIAL). Two weeks time is granted for filing the same.

List the matter for hearing on **21st November, 2013** alongwith connected matters.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Lufthansa German Airline & Ors.
V/s.

...Appellants

AERA & Ors. (MIAL/AAI/MCA)

.... Respondents

Appearances :

Mr. C.M. Shroff with Mr. Abhishek Singh & Ms. Sarika Gandhi,
Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms.
Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari
& Mr. Gautam Chawla, Advocates for MIAL

Mr. Sukumar Pattjoshi, Sr. Advocate with Ms. Amrita Panda, Advocates
for AAI

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
03rd October, 2013

List alongwith connected matters for hearing on **21st November, 2013**. In the meanwhile, pleadings be completed and copies exchanged.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 04/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)
V/s.

...Appellant

AERA & Anr. (MCA)

.... Respondents

Appearances :

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singh Chaudhari & Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA.

Ms. Anjana Gosain, Advocate for UOI (MCA)

ORDER
03rd October, 2013

List alongwith connected matters for hearing on **21st November, 2013.**

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member